

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT
IA No. 121/2023 - EARLY HEARING APPLICATION

Respondent(s)

WITH

Cr1.A. No. 578/2016 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 10902/2016
FOR SUSPENSION OF SENTENCE ON IA 10903/2016
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
10904/2016

Diary No(s). 7049/2020 (II)

FOR CONDONATION OF DELAY IN FILING ON IA 34696/2022
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
34697/2022
FOR EXEMPTION FROM FILING O.T. ON IA 34698/2022

Date : 21-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Shubham Sagar, Adv.
Mr. Prakash Sharma, Adv.
Mr. Prince Gupta, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Kameshwar Nath Mishra, Adv.
Mr. Aditiya Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the
appellant, adjourned by four weeks.

List thereafter.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)